

Court-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 265 of 2013 & IA Nos. 357 of 2013, 110 of 2014 & 159 of 2015

And

Appeal No. 266 of 2013 & IA Nos. 358 of 2013 & 160 of 2015

Dated : **3rd May, 2016**

Present : **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
 Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

Appeal No. 265 of 2013 & IA Nos. 357 of 2013, 110 of 2014 & 159 of 2015

BSES Yamuna Power Ltd.	Appellant(s)
Versus		
Delhi Electricity Regulatory Commission	Respondent(s)
Counsel for the Appellant (s):	Ms. Malavika Prasad	
	Mr. Hasan Murtaza	
Counsel for the Respondent (s):	Mr. Pradeep Misra	
	Mr. Manoj Kumar Sharma for R-1/DERC	
	Mr. Arun Kumar Datta	

Appeal No. 266 of 2013 & IA Nos. 358 of 2013 & 160 of 2015

BSES Rajdhani Power Ltd.	Appellant(s)
Versus		
Delhi Electricity Regulatory Commission	Respondent(s)
Counsel for the Appellant (s) :	Ms. Malavika Prasad	
	Mr. Hasan Murtaza	
Counsel for the Respondent (s):	Mr. Pradeep Misra	
	Mr. Manoj Kumar Sharma for DERC	

ORDER

It has been pointed out by the Appellant side that 14 issues out of 46 issues have been argued as yet and the Appellant wants some date for the remaining arguments in the matter.

Post this batch of Appeals for arguments on **29th July, 2016**.

In these circumstances, the State Commission may proceed towards compliance of the impugned order without considering the fact of pendency of these appeals before this Appellate Tribunal and the pendency of the Appeals before this Appellate Tribunal shall have no impediment towards further proceedings before the State Commission, if any required.

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

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